

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

FRIDAY, THE 15TH DAY OF MAY 2020 / 25TH VAISAKHA, 1942

BA NO.2751 OF 2020

(Crime No.8/2019 of Kalpeni Police Station, Union Territory of Lakshadweep)

**Petitioner /Accused**

Musafir, aged 29 years, S/o Hamsakoya,  
Kuttiyachada (H), Kalpeni Island  
Union Territory of Lakashadweep

By Advs. Sri.P.K.Varghese

Sri R.Rohith

Sri Sanjana Rachel Jose

**Respondent/Complainant**

S.H.O, Kalpeni Police Station,  
Represented by Standing Counsel  
High Court of Kerala.

By P.P. Sri.B.JAYASURYA (SR) & C.K.PRASAD

THIS BAIL APPLICATION HAVING BEEN FINALLY HEARD ON 15.05.2020,  
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

**P.V.KUNHIKRISHNAN, J**

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B.A.No.2751 of 2020  
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Dated this the 15<sup>th</sup> day of May, 2020

**O R D E R**

The counsel for the petitioner submitted that, he was not able to give notice to the learned Standing Counsel appearing for the Union Territory of Lakshadweep. The petitioner is directed to give notice to the learned Standing Counsel.

Post on 25.5.2020.

**P.V.KUNHIKRISHNAN,**

**JUDGE**

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